

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TENTH REPORT

Shri Krishnamoorthy Rao (Shimoga): Sir, I beg to present the Tenth Report of the Committee on Private Members' Bills and Resolutions.

CUSTOMS BILL

REPORT OF SELECT COMMITTEE

Shri Krishnamoorthy Rao: Sir, I beg to present the Report of the Select Committee on the Bill to consolidate and amend the law relating to customs.

EVIDENCE

Shri Krishnamoorthy Rao: Sir, I beg to lay on the Table a copy of the evidence given before the Select Committee on the Customs Bill, 1962.

BUSINESS ADVISORY COMMITTEE

EIGHTH REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to move:

"That this House agrees with the Eighth Report of the Business Advisory Committee presented to the House on the 13th November, 1962."

Mr. Speaker: Motion moved:

"That this House agrees with the Eighth Report of the Business Advisory Committee presented to the House on the 13th November, 1962."

Shri Ranga (Chittoor): May we have some idea as to how long this session is expected to go on?

Shri Satya Narayan Sinha: As I announce the business of the House, I may be in a position to indicate at least the approximate date by which the House might adjourn.

Mr. Speaker: The question is:

"That this House agrees with the Eighth Report of the Business Advisory Committee presented to the House on the 13th November, 1962."

The motion was adopted.

12.04 hrs.

MULTI-UNIT CO-OPERATIVE SOCIETIES (AMENDMENT) BILL

The Deputy Minister in the Ministry of Community Development, Panchayati Raj and Cooperation (Shri Shyam Dhar Misra): Sir, on behalf of Shri S. K. Dey, I beg to move for leave to introduce a Bill further to amend the Multi-Unit Co-operative Societies Act, 1942.

Mr. Speaker: The question is.

"That leave be granted to introduce a Bill further to amend the Multi-Unit Co-operative Societies Act, 1942."

The motion was adopted.

Shri Shyam Dhar Misra: Sir, I introduce the Bill.

12.05 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS)*

Mr. Speaker: The House will now take up consideration and voting of the Supplementary Demands for Grants (Railways). The time allotted is two hours.

*Moved with the recommendation of the President.